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### Recommendations of Chattopadhyaya Commission

## \*240. SHRI SANTOSH KUMAR SAHU: SHRI N. E. BALARAM:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) what are the details of the recommendations of the Chattopadhyaya Commission which have since been implemented;
- (b) what are the details of the recommendations which have not yet been implemented;
- (c) by when the unimplemented recommendations are likely to be implemented;
- (d) whether the All India Kendriya Vidyalaya Teachers Association has been demanding for bilateral talks with Government in this regard; and
  - (e) if so, what are the details thereof?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH): (a) to (e) The All India Kendriya Vidyalaya Teachers demanding Association have been implementation of recommendations Chattopadhyaya of Commission including a meaningful revision pay scales. An Action Taken Report containing the views of the Govt, on all the recommendations made by the Chattopadhyaya Commission attached. [See Appendix 159, Annexure No. 34).

#### Demand of Concession for Small Units by Federation of Engineering Industries of India

(3)1106. SHRI PASUMPON THA. KIRUTTINAN: Will the Minister of FINANCE be pleased to state:

(Previously Unstarred Question 1991.

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- (a) whether the Federation of j Engineering Industries of India (FEII) have recently urged the Government of India for extension of certain concessions for small scale units:
  - (b) if so, the details thereof; and
  - (c) what is the reaction of the Government of India in this regard?

# THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) Yes, Sir.

- (b) The Federation of Engineering Industries of India (FEII) have urged the Government to consider raising the limit of excise duty exemption in respect of clearances made by small scale units from the existing level of Rs. 20 lakhs to Rs. 50 lakhs per annum. It has also suggested that the limit of concessional rate of duty in case of small scale units may be raised from Rs. 75 lakhs to Rs. 2 crores per annum. Further, the Federation has urged that the ceiling for entitlement of benefits under the small scale exemption scheme be raised from Rs. 2 crores to Rs. 5 crores per annum. According to the Federation, concessions are necessary on account of the increase in investment limits for the small scale sector from Rs. 35 lakhs to Rs. 60 lakhs and also on account of the rising prices of various raw materials.
- (c) Concessions in respect of central excise duties for the small scale sector are considered adequate.

### **Exports of Iron Ore**

@@1107. SHRI KRISHNA KUMAR BIRLA: SHRI RANJIT SINGH:

Will the Minister of COMMERCE be pleased to state:

(a) what was the target fixed for the iron ore exports for 1990-91;

No. 328, transferred from 18th July,

No. 428, transferred from 19th July,